

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.3489/2015

this the 18th day of September, 2015

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. P.K.Basu, Member (A)**

Shri Permanand (D.O.R.03.1.1953
S/o Shri Ram Swarup
R/o 45, Pragya Vihar
Vijay Nagar, Ghaziabad (UP)
(By Advocate:Shri R.C.Gautam) Applicant .

Versus

1. Chairman and General Manager
Delhi Transport Corporation
I.P.Estate (Ring Road)
New DTC, I.P.Depot
New Delhi.
2. The Depot Manager
Delhi Transport Corporation
East Vinod Nagar Depot
DTC, Delhi 110 091Respondents

ORDER (ORAL)

By Hon'ble Mr. V. Ajay Kumar,

Heard the learned counsel for the applicant.

2. The applicant, who was retired as Assistant Traffic Inspector, filed the present OA seeking the following reliefs :-

- “8.1 Direct the respondents to allow applicant both the annual increment falling due on 1st of Jan., 2012 and 1st Jan., 2013 in a time bound manner.
- 8.2 Arrear may kindly be allowed with 18% interest for the delayed period.
- 8.3 Pass any other order in favor of applicant as deemed fit and proper in the interest of justice.”

3. It is submitted that the applicant has made a representation dated 16.08.2012 (Annexure No.1) ventilating his grievances to the respondents, however, they have not passed any order thereon till date.

4. In the circumstances, the OA is disposed of, at the admission stage without going into the merits of the case, by directing the respondents to consider the aforesaid representation of the applicant and pass appropriate reasoned and speaking order within 90 days from the date of receipt of a copy of this order, in accordance with law. The applicant is at liberty to question the order, if he is still aggrieved by the order to be passed by the respondents.

5. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

(P.K.Basu)
Member (A)

(V.Ajay Kumar)
Member (J)

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